

office and a Ticket Collector who, while on duty, wears a uniform supplied by the Government.

Property of Some Missing Person

65. **Shri P. C. Borooah:** Will the Minister of **Home Affairs** be pleased to refer to the reply given to Unstarred Question No. 1619 on the 8th December, 1961 and state:

(a) whether any reply from the Punjab Government has since been received as to the safety or otherwise of the property of the missing person and if so, what is their reply;

(b) whether it is a fact that his property has been seized by some persons during all this period when his sons have no *locus standi* to take any legal measures to protect their rights in the property of their father under the law of the land;

(c) if so, when and in what circumstances and by how many persons has it been shared; and

(d) what action has been taken by the authorities, the lawful custodian of his property, during the period to in part (b) above?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) to (d). One shop is said to have been mortgaged with Shri Gurkhu Ram, the missing person by Shri Sita Ram for Rs. 250/-. Shri Sita Ram had two sons, namely, Ram Ratan and Babu Ram. After the death of Shri Sita Ram, Shri Rattan sold the shop inclusive of the share of Shri Babu Ram, without any authority from the latter. Shri Babu Ram filed a civil suit in the Court of the Senior Sub Judge, Dharamsala for getting joint possession of the shop in dispute *qua* his share. The Civil Court decreed the suit in favour of Shri Babu Ram, granting him a decree for joint possession of the equity of redemption of the shop in dispute, with costs. Shri Babu Ram, therefore started execution proceedings and took possession of the

shop. The State Government are unable to interfere with the decision of the civil court and it is open to Shri Gurkhu Ram or his heir to seek redress in an appropriate court of law.

Republic Day Parade

66. { **Shri P. C. Borooah:**
Shri P. G. Deb:
Shri Hem Raj:
Dr. Samantsinhar:

Will the Minister of **Defence** be pleased to state:

(a) the total income to the Government on account of the sale of tickets issued to the public in connection with the various Republic Day functions this year and the total expenditure involved in arranging these functions; and

(b) how much of this amount has been paid to the Prime Minister's Relief Fund?

The Minister of Defence (Shri Krishna Menon): (a) The amount collected from the Parade, Beating Retreat and the Folk Dance Festival this year is about Rs. 3.60 lakhs.

As regards expenditure on the Republic Day arrangements, the accounts have not yet been finalised.

(b) The total amount collected from the folk dances will be paid to the Prime Minister's Fund—Promotion of Folk Art, as has been done in the past. Of the amount collected from the Parade and Beating Retreat, it is proposed to credit about 85% to the Prime Minister's National Relief Fund. (The remaining 15% is proposed to be given to amenities for the members of the agencies which are directly associated with the Republic Day arrangements, e.g. Armed Forces, Police, C.P.W.D., etc.). These payments will be made after the accounts are finalised.